

12.09 hrs.

PAPERS LAID ON THE TABLE

HINDU RELIGIOUS ENDOWMENTS
COMMISSION

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, on behalf of Shri A. K. Sen, I beg to lay on the Table a copy of Notification No. G.S.R. 233 dated the 1st March, 1960 regarding the constitution of the Hindu Religious Endowments Commission. [Placed in Library, See No. LT-1942/60.]

NOTIFICATIONS ISSUED UNDER DELHI
DEVELOPMENT ACT

The Minister of Health (Shri Kar-markar): Sir, I beg to lay on the Table, under Section 58 of the Delhi Development Act, 1957 a copy of each of the following notifications:—

- (i) G.S.R. No. 73 dated the 16th January, 1960.
- (ii) G.S.R. No. 74 dated the 16th January, 1960 making certain amendment to the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959. [Placed in Library, See No. LT-1943/60.]
- (iii) G.S.R. No. 142 dated the 6th February, 1960 containing the Delhi Development (Procedure for Reference to the Central Government) Rules, 1960. [Placed in Library, See No. LT-1944/60.]

AMENDMENTS TO DELHI MOTOR
VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12/211/58-Transport published in Delhi Gazette dated the 14th January, 1960

making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, See No. LT-1945/60.]

AMENDMENT TO INDIAN AIRCRAFT
RULES

The Deputy Minister of Civil Aviation (Shri Mohiuddin): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Notification No. G.S.R. 192 dated the 20th February, 1960 under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934 making certain further amendment to the Indian Aircraft Rules, 1937.
- (ii) Explanatory note on the above Notification. [Placed in Library, See No. LT-1946/60.]

12.12 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 25th February, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."